

appointed soon for the final selection of the site for the aforesaid Regional Engineering College; and

(c) the year in which the construction work for the proposed college will start?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Not yet, Sir.

(b) It is for the State Government to select the site with the approval of Government of India.

(c) Not yet decided.

Declaration of Holidays

732. Shri Dinen Bhattacharya: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware of the fact that the West Bengal Government have followed the old school Panjika (almanac) for determination of holidays;

(b) if so, whether it is a fact that this conflicts with the holidays declared by the Central Government on the basis of Indian Ephemeris and National Almanac for 1963; and

(c) if so, the steps taken to have uniformity with regard to holidays particularly Puja and Diwali festivals?

The Minister of State in the Ministry of Home Affairs (Shri R. M. Hajarnavis): (a) to (c). Due to the occurrence of an unusual feature of the Calendar known as 'Kshaya-masa' during the present year, different opinions have been expressed by the religious authorities concerned as to the dates on which various religious festivals are to be observed. In determining the holidays for the Government of India offices in Delhi and Simla, on the basis of the Indian Ephemeris and Nautical Almanac, 1963, the actual dates on which the festivals would be celebrated in Delhi were also taken into consideration. It was suggested to the State Gov-

ernments that they should follow a similar system. The State Governments are, however, free to declare their own holidays having regard to the local practices.

12.02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE COAL MINES (CONSERVATION AND SAFETY) ACT

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1963, published in Notification No. G.S.R. 345 dated the 2nd March, 1963, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-950/63].

ANNUAL ACCOUNTS OF THE UNIVERSITY GRANTS COMMISSION FOR THE YEARS 1958-59, ETC.

The Minister of Education (Dr. K. L. Shrimali): I beg to lay on the Table a copy each of the Annual Accounts of the University Grants Commission for the years 1958-59, 1959-60, 1960-61 and 1961-62 along with the Audit Reports thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956, together with an explanatory memorandum. [Placed in Library. See No. LT-951/63].

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, ETC.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) Notification No. G.S.R. 1641 dated the 8th December, 1962 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

[Shri Hajarnavis]

(b) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1642 dated the 8th December, 1962.

(c) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1962 published in Notification No. G.S.R. 6 dated the 3rd January, 1963.

[Placed in Library. See No. LT-845/62].

(ii) a copy of the Arms (Amendment) Rules, 1963 published in Notification No. S.O. 326 dated the 9th February, 1963, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-951/63].

12.03 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS

FIFTEENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

NINETEENTH AND TWENTY-FIRST REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

(i) Nineteenth Report relating to action taken by Government on the recommendations contained in the Eighty-ninth Report of the Estimates Committee (Second Lok Sabha) on the

erstwhile Ministry of Rehabilitation—(Western Zone).

(ii) Twenty-first Report relating to action taken by Government on the recommendations contained in the Hundred and twenty-third Report of the Estimates Committee (Second Lok Sabha) on the Development Wing (Now the Department of Technical Development).

BUSINESS OF THE HOUSE

CENTRAL SALES TAX (AMENDMENT) BILL

Mr. Speaker: I have to inform the House that the Finance Minister has requested that the Central Sales Tax (Amendment) Bill, 1963 might be passed at an early date. He has suggested that it might be taken up immediately after the General discussion of the Budget.

I have, therefore, agreed to its being taken up on Saturday, the 16th March, 1963 after the general discussion of the Budget is over.

12.05 hrs.

APPROPRIATION BILL, 1963*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63."

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 13-3-63.